



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

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असाधारण क्रमांक २०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Bill, 2020 (L. A. Bill No. XIX of 2020), introduced in the Maharashtra Legislative Assembly on the 4th March 2020, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XIX OF 2020.

A BILL

further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah.
XXIV of
1961.

WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-first year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Co-operative Societies Short title.
(Amendment) Act, 2020.

Amendment of
section 73CC
of Mah. XXIV
of 1961.

2. In section 73CC of the Maharashtra Co-operative Societies Act, 1960, for the words "rainy season or" the words "rainy season or due to scarcity, drought, flood, fire, hailstorm or any other natural calamity farmers, farm labourers or other persons on large scale have suffered resulting in reduction in numbers of voters and on the implementation of any Government Scheme made for their rehabilitation, there is likelihood of increase in numbers of voters or due to" shall be substituted.

Mah.
XXIV of
1961.

STATEMENT OF OBJECTS AND REASONS

Due to unseasonal and excessive rains and drought in various parts of the State, the farmers could not repay the loans borrowed by them from the banks. As a result, the farmers became defaulters and are facing difficulties to avail fresh crop loans. Therefore, the Government has, *vide* Government Resolution, Co-operation, Marketing and Textiles Department, No. Krukama 1219/C.R. 157/2-C, dated the 27th December 2019, declared "the Mahatma Jotirao Phule Shetkari Karja Mukti Yojna, 2019" for giving benefit of loan waiver upto rupees two Lakhs to the farmers.

2. Elections of Managing Committees of many Co-operative Societies in the State including District Central Co-operative Banks and Primary Agricultural Credit Societies are due during the period commencing from January 2020 to June 2020. Due to the implementation of the said Scheme, it is expected that large number of farmers would no longer remain as defaulters and hence will be eligible to cast their votes in such elections.

The State Co-operative Election Authority with the help of field officers of the Co-operation Department undertake the task of conducting such elections. Presently, the field officers of the Co-operation Department are engaged in the implementation of the said Scheme and their other works, creating difficulties in undertaking elections of the Co-operative Societies across the State.

In view of the above, it is considered expedient to postpone such elections for a short duration.

3. Section 73CC of the said Act already *inter alia* provides for powers of State Government to postpone elections due to scarcity, drought, flood, fire or any other natural calamity, etc. It is considered expedient also to postpone such elections for short period where due to scarcity, drought, flood, fire, hailstorm or any other natural calamity farmers, farm labourers or other persons on large scale have suffered resulting in reduction in numbers of voters and on the implementation of any Government Scheme made for their rehabilitation, there is likelihood of increase in numbers of voters. It is, therefore, considered expedient to amend the said section 73CC, suitably.

4. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 2nd March 2020.

BALASAHEB PATIL,
Minister for Co-operation.

MEMORANDUM REGARDING DELEGATED LEGISLATION.

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause 2.—Under this clause, which seeks to amend section 73CC of the Maharashtra Co-operative Societies Act, 1960, the power is taken to the State Government to issue, general or special order to postpone the election of any society or class of societies, for a period not exceeding six months at a time, subject to the maximum period of one year, where due scarcity, drought, flood, fire, hailstorm or any other nature calamity farmers, farm labourers or other persons on large scale have suffered resulting in reduction in numbers of voters and on the implementation of any Government Scheme made for their rehabilitation, there is likelihood of increase in numbers of voters, in its opinion it is not in the public interest to hold elections to such society or class of society.

2. The above-mentioned proposal for delegation of legislative power is of a normal character.